

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.C.P. NO.253/93 in  
O.A. NO. 997/88

New Delhi this the 10th day of January, 1994.

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Resham Singh,  
Ex-Confld. Asstt.,  
Hd.Qrs. Office, Northern Railway,  
Baroda House, New Delhi.  
Now working as : Dy. Manager/Confld.,  
Indian Railway Construction  
Co. Ltd. (IRCON),  
Palika Bhawan, Sector XIII,  
R.K.Puram, New Delhi-66. ... Petitioner

By Advocate Shri. V. P. Kohli

## Versus

Shri Masih-Uz-Zaman,  
General Manager,  
Northern Railway,  
Baroda House, New Delhi. ... Respondent

By Advocate Shri B. K. Aggarwal

ORDER (ORAL)

Hon'ble Mr. Justice V. S. Malimath —

The orders having since been made, the payment is required to be made. For that purpose, learned counsel for the respondents sought four weeks' time. In the circumstances, we dispose of these proceedings with the direction that the amount due as per the orders, shall be paid to the petitioner within one month from this date, failing which it shall be paid with interest at the rate of 12 per cent from this date till the date of actual payment. With these directions, these proceedings are dropped.

( S. R. Adige )  
Member (A)

( V. S. Malimath )  
Chairman

/as/